(2021) 08 SEBI CK 0129

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 97, 544 Of 2021, Appeal No. 544 Of 2021

Prakashkumar Narayanbhai Prajapati — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 23-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0129

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Hardik Vora, Nidhi Singh, Aditi Palnitkar, Vidhii Partners

Judgement

1. For the reasons stated in the application, the delay of 103 days in filing the appeal is condoned. The application is allowed.

2. The certified copy of the impugned has already been filed by the appellant. Consequently, the exemption application has become infructuous and is

accordingly disposed of.

3. Connect with Appeal no. 359 of 2020 and list on September 7, 2021. In the meantime, the respondent may file a reply before the next date.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.